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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.1145 of 2002

New Delhi, this the 27th day of May, 2003

HON'BLE SMT. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J)
HON'BLE SHRI C.S. CHADHA, MEMBER (A)

1. Anup Kumar s/o Shri Sri Ram,
R/o Q.No.149, Loco Colony,
Delhi Sarai Rohilla, New Delhi.
2. Sheo Prasad Sharma S/o Shri Dheeraj Lal,
Working as Diesel Asstt. Loco Shed,
Delhi Main.Applicants
(By Advocate : Shri Yogesh Sharma)

Versus

1. Union of India through, The General Manager,
Northern Railway, Baroda House, New Delhi.
2. The Division Railway Manager,
Northern Railway Delhi Division,
Near New Delhi Railway Station,
New Delhi.
3. The Division Railway Manager,
Northern Railway, Bikaner Division,
Bikaner.
4. Shri Sureesh Kumar S/o Shri Ramji Lal.
5. Shri Harish Chander S/o Shri Narain Dass.
6. Shri Mahinder Singh S/o Shri Manohar Singh.
7. Shri Anil Kumar S/o Shri Sri Ram.
8. Shri Kailash Prakash S/o Shri Raghbir Singh.
9. Shri Lal Singh S/o Shri Jug Lal.Respondents
(By Advocate : Shri D.S. Jagotra)

ORDER (ORAL)

SMT. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J) :

Both the learned counsel heard.

2. We note that OA has been filed on 29.4.2002 in which the applicants had impugned the seniority list issued by respondents dated 28.1.2002. As annexures to the reply filed by respondents on 13.3.2003, they

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have referred to the amendment of the seniority list issued by them vide letter dated 16.9.2002. The amended seniority list has not been challenged in the present application.

3. In the above circumstances, Shri Yogesh Sharma, learned counsel has submitted that the OA has become infructuous as the respondents have themselves revised the seniority list by the amendment issued vide their letter dated 16.9.2002. Hence, he wishes to withdraw the OA which has become infructuous.

4. Noting the above submissions, the OA is dismissed as infructuous. No order as to costs.


(C.S. CHADHA)

MEMBER (A)


(SMT. LAKSHMI SWAMINATHAN)

VICE CHAIRMAN (J)

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